ITEM NO.44 COURT NO.5 SECTION II-B

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1033/2020 (Arising out of impugned final judgment and order dated 24-01-2020 in CRM No. 825/2020 passed by the High Court At Calcutta)

BHUPENDRA PRATAP SINGH @ REYANSH PRATAP SINGH & ORS.Petitioner(s)

**VERSUS** 

THE STATE OF WEST BENGAL

Respondent(s)

(FOR ADMISSION and I.R. )

Date: 10-02-2020 This petition was called on for hearing today.

CORAM:

HON'BLE MRS. JUSTICE R. BANUMATHI HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Harish Salve, Sr. Adv.

Mr. Mahesh Jethmalani, Sr. Adv.

Mr. Anupam Lal Das, Sr. Adv.

Mr. Karan Kumar Gogna, Adv.

Mr. Ankur Chawla, Adv.

M/S. Coac, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

We have heard Mr. Harish Salve, learned senior counsel along with Mr. Mahesh Jethmalani and Mr. Anupam Lal Das, learned senior counsel appearing on behalf of the petitioners.

Learned senior counsel appearing for the petitioners has submitted that the petitioners are the Journalists associated with a T.V News Channel. It is stated that the petitioners want to carry out sting operation on certain influential people and due to which a false case has been filed against the petitioners whose main avocation is journalism (T.V. News Channel). In this regard,

learned senior counsel has also drawn our attention to the various materials filed in the SLP paper books.

Having regard to above submissions, the petitioners are granted interim protection from arrest subject to the condition that they shall co-operate with the investigation until further orders from this Court. If any of the petitioners are in possession of the passport, the same shall be surrendered before the concerned police station.

List the matter after four weeks.

